

ITEM NO.803

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 940/2022

SHAHEEN ABDULLA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 20-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Ms. Rashmi Singh, Adv.
Ms. Sumita Hazarika, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It is brought to our notice by Ms. Rashmi Singh, learned counsel, that a matter of great urgency filed and was listed in another Court relating to Hate Speech and urgent orders are required. It has been tagged with certain batch matters. The matter be listed on 21st October, 2022, after obtaining orders from Hon'ble the Chief Justice of India.

We make it clear that it is only this case which will be taken up out of that batch.

(NIDHI AHUJA)
AR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)